

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20105 of 2019

(Arising out of Order-in-Appeal No. 471/2018-CT dated 07/11/2018
passed by Commissioner of Central Tax (Appeals-II), BANGALORE)

**Devarayapatna Thimappa
Parmesha**

Prop Shruti Motors PB Road
DAVANGERE - 577003
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bengaluru North West**

2nd Floor, South Wing, BMTC Complex
Shivaji Nagar
Bengaluru - 560051
Karnataka

Respondent(s)

Appearance:

Shri Prateek, Advocate
Smt. C.V. Savitha, AR

For the Appellant
For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20410 / 2021

Date of Hearing: 23/06/2021

Date of Decision: 23/06/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced and dictated in Open Court on 23/06/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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